

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 314**  
IA-4736/2022  
**IN IB-381(ND)/2021**

**IN THE MATTER OF:**

M/s. PHL Fininvest Pvt Ltd.

.... Petitioner/Applicant

Vs.

Mrs. Monica Jajoo

.... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 20.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant :

For the PG :

Mr. Vikas Dutta, Mr. Siddharth Silwal & Ms.  
Shivani Sharma, Advs.

**ORDER**

**IA-4736/2022**

Ld. Counsel appearing for the Applicant has stated that since the Hon'ble NCLAT vide order dated 21.07.2023, in the matter of **Company Appeal (AT) (Ins.) 1344/2022 and 1345/2022** has set aside the order passed by this Tribunal appointing the Resolution Professional, he would take necessary steps for filing an affidavit proposing the new RP within one week along with valid AFA, Registration Certificate and consent etc.

List the matter on **16.04.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**